

(ग) इन ३४ स्कूलों में से ६ के लिये भवन निर्माण किए जा रहे हैं; और ६ के लिये गैर सरकारी भवन प्राप्त किये जा रहे हैं। आशा है कि शेष स्कूलों के लिये भवन निर्माण का कार्य इस वर्ष आरम्भ कर दिया जायेगा यदि इन के लिये उपयुक्त भूमि मिल गई।

I.M.S. Officers

3641. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that some medical officers who were given emergency commissions in the IMS during the last war period had to forego their seniority by two years when granted permanent commissions due to shortage of medical officers during the year 1955 and onwards;

(b) whether it is also a fact that in all other Armed Forces Services full pay commissioned service in the Indian Army counted in full for seniority of commission when they were granted permanent commissions under similar circumstances; and

(c) if so, the steps proposed to be taken to give the former their due seniority?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) and (b). In order to avoid a serious situation arising at a future date in regard to the availability of AMC Officers of sufficient seniority to fill senior appointments and in order to adjust the cadre, it was decided in 1955 to bring all non-regular officers of the Army Medical Corps, including certain EC/IMS officers, before a Special Selection Board with a view to granting them Permanent Regular Commissions. They were not eligible for Permanent Regular Commission under the normal rules, and had been in fact rejected for PRCs on earlier occasions. Moreover, compared to E.C.Os. who had been selected for P.R.Cs. earlier, these officers had enjoyed the benefit of higher pay for a longer period in view of the more favourable rules of ante-date for emergency Commissioned

Officers. A two years cut was imposed with a view to adjusting their position in respect of seniority and pay vis-a-vis the officers who had already been selected and who were eligible in all respects under the normal rules for the grant of Permanent Regular Commission. It was considered inequitable to put them on par with the latter. The same principle has been followed subsequently also. The conditions of service of medical and non-medical officers are different and therefore, there can be no comparison between the two categories. However, non-medical emergency commissioned officers granted Permanent Regular Commission counted their previous full pay commissioned service for seniority but they had to lose service up to 8 months rendered before the age of 21 years, if any.

(c) No Sir, but a proposal for recognition of all full pay commission service for purposes of increment in pay alone is under consideration.

Adulterated Rum for Army Stores at Pathankot

3642. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a case of adulteration of rum meant for Army stores at Pathankot has been detected by the Army Security Service recently; and

(b) if so, the result of the investigations made in this regard?

The Deputy Minister of Defence (Sardar Majithia): (a) No, Sir. No such cases has come to our notice.

(b) Does not arise.

Case against the Person Arrested with Explosives

**3643. { Shri Ram Krishan Gupta:
Shri D. C. Sharma:**

Will the Minister of Home Affairs be pleased to refer to the reply given

to Starred Question No. 1872 on the 21st April, 1961 and state:

(a) whether the case against a person arrested in Delhi with explosives on the 9th April, 1961 has been investigated; and

(b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The accused has since been convicted and sentenced to two years' rigorous imprisonment.

Linguistic Minorities

3644. Shri Ram Kri.han Gupta: Will the Minister of Home Affairs be pleased to refer to the reply given to unstarred question No. 4206 on the 1st May, 1961 and state:

(a) whether a meeting of the Chief Ministers of West Bengal, Assam, Bihar and Governor of Orissa has been held to discuss an inter-State agreement on the treatment of linguistic minorities in the four States represented by them;

(b) if so, the nature of talks held; and

(c) the result thereof?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) Not yet.

(b) and (c): Do not arise.

Coal Famine in Punjab

**3645. { Shri Ram Krishna Gupta:
Shri Ajit Singh Sarhadi:**

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that there is slack coal famine in Punjab and as a result of this the brick Kiln Industry has been paralysed; and

(b) if so, what steps have been taken or are proposed to be taken for supply of slack coal in Punjab?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a)

Government have received some reports about shortage of coal for brick burning in Punjab.

(b) The following measures have been taken to increase supplies of coal (including slack coal) to that State:

(i) The rail transport capacity for moving coal in the 'Above Moghalsara' direction has been increased by about 200 wagons per day since July last.

(ii) Planned movement in block rakes and half rakes has been arranged for brick burning coal, domestic soft coke, and coal for small scale industries in consultation with the State Government.

(iii) Coal dumps have been set up at Chheherta (Amritsar) and Bhatinda and coal has started moving to these dumps.

All these measures have resulted in better supplies moving to Punjab. For example, the despatches of brick burning coal were 1563 wagons in July against 1042 wagons in June. A bulk allotment of 1675 wagons of brick burning coal has also been made for the month of August.

Extradition of Potdar of Dharamnagar Treasury from Pakistan

3646. Shri Ram Krishna Gupta: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1664 on the 21st April, 1961 and state:

(a) the steps taken to get the Potdar of Dharamnagar Treasury, Tripura, involved in a case of defalcation and arrested in Pakistan, extradited to India; and

(b) the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The matter is still under correspondence with the authorities in East Pakistan.